

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
Appeal No. 110/252/ND/2022

IN THE MATTER OF:

I Pr. Commissioner of Income Tax -1	...	Applicant
Versus		
M/s Brisk Tradecom Private Limited & Ors.	...	Respondent

Under Section 252.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the RoC	:	Adv. Jyoti Khurana
For the I.T Department	:	Mr. Shlok Chandra SSC alongwith Ms. Madhavi Shukla, Ms. Priya Sarkar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **02.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)